FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NOSKE-KAESER INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE PERSON	Noske-Kaeser India Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	04th September 2006
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Ministry of Corporate Affairs
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U29118DL2006PTC152991
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	2nd Floor, Khasra No. 384/2, Plot No. 2 Village Ghitorni, Near 100 Futa Road, South Delhi, New Delhi, India, 110030
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	01st September 2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Shreyansh Jain, A-7, First Floor, Jodhpur Tower, Dharmnarayan Ji Ka Hatta, Jodhpur, Rajasthan – 342001 Email: shreyansh@gmail.com IBBI Reg. No. IBBI/IPA-001/IP-P01683/2019-20/12727
8.	LAST DATE FOR SUBMISSION OF CLAIMS	01st October 2026

Notice is hereby given that the Noske-Kaeser India Private Limited has commenced voluntary liquidation on 01st September 2026.

The stakeholders of Noske-Kaeser India Private Limited are hereby called upon to submit a proof of their claims, on or before 01st October 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SHREYANSH JAIN * INSOLVENCY PROFESSIONAL * Reg. No. IBBI/IPA-001/IP-P01683/2019-20/12727

Mr. Shreyansh Jain
Company Liquidator
Noske-Kaeser India Private Limited (In Liquidation)
IBBI Reg. No. IBBI/IPA-001/IP-P01683/2019-20/12727
AFA Valid till: 31/12/2027

Date: 05th September 2026
Place: Jodhpur

DUKE OFFSHORE LIMITED

Registered Address: 3A 3rd Floor, Mansionz One, Plot No 260-265, Linking Road, Bandra (w), Shopper Stop, Mumbai, Maharashtra – 400050.
CIN: L45209MH1985PLC038300
Email: info@dukeoffshore.com | **Website:** www.dukeoffshore.com

Notice of the 40th Annual General Meeting (AGM) & E-Voting Information

1. Notice is hereby given that the **40th Annual General Meeting (AGM)** of the shareholders of the Company will be held on **Wednesday, 30 September, 2026 at 11:30 A.M (IST)** through Video Conference ("VC") or Other Audio Visual Means ("OAVM") to transact Ordinary and Special Business as set out in the Notice dated Monday, 31 August,2026.
2. In compliance with the provisions of the Companies Act, 2013 (the Act) and the Rules made thereunder and the Securities and Exchange Board of India (SEBI) (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations') read with Ministry of Corporate Affairs ("MCA") General Circular No. 3/2025 dated September 22, 2025 and the Circulars issued from time to time by Securities and Exchange Board of India (SEBI) (hereinafter collectively referred to as "the Circulars"), and all other applicable laws.
3. In compliance with the above circulars, electronic copies of the Notice of the AGM and Annual Report for the Financial Year 2025–26 will be sent to all the shareholders whose email IDs are registered with the Company/Depository Participant(s)/RTA. Shareholders holding shares in dematerialised mode are requested to register/update their email ID and mobile numbers with their relevant depositories through their depository participants or by emailing info@dukeoffshore.com; shareholders holding shares in physical mode are requested to furnish details to the Company's Registrar and Share Transfer Agent ("RTA"), Purva Sharegistry (India) Private Limited, at support@purvashare.com Notice of the 40th AGM and Annual Report 2025–26 will also be made available on the Company's website at www.dukeoffshore.com and on stock exchange websites at www.bseindia.com.
4. A letter providing the web link for accessing the Annual Report for the Financial Year 2025–26 will be sent to those shareholders who have not registered their email address with the Company/Depositories. The web link where complete details of the Annual Report, including the AGM Notice, will be available is www.dukeoffshore.com
5. Shareholders whose names are recorded in the Register of Members or the Register of Beneficial Owners maintained by the Depositories as on the Cut-Off Date, **Wednesday, 23 September, 2026** only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM. The Company has availed e-voting services from National Securities Depository Limited (NSDL) and the remote e-voting period will commence on **Saturday, 26 September, 2026** at 9.00 A.M (IST) and will end on **Tuesday, 29 September, 2026** at 5.00 P.M (IST).
6. Pursuant to the Listing Regulations and Section 91 of the Companies Act, 2013 and the Applicable Rules made thereunder the Register of Members and Share Transfer Books of the Company will remain close from **Thursday, 24 September, 2026** to **Wednesday, 30 September, 2026** (both days inclusive).
7. The Company has appointed M/s. Puneet Motwani & Associates, Practicing Company Secretaries, Mumbai as the Scrutinizer for giving their report on the e-voting process for the 40th AGM.
8. Those shareholders holding shares in physical form, whose e-mail addresses are not registered with the Company, may register their e-mail address by sending scanned copy of a signed request letter mentioning name, folio number, complete address, email address to be registered, scanned copy of the share certificate (front and back), self-attested scanned copy of PAN/Aadhaar, supporting the registered address of the shareholder by e-mail to support@purvashare.com Shareholders holding shares in demat form can update their email address by sending mail to info@dukeoffshore.com and are requested to update their email ID registered with the RTA/Depository Participant to receive timely communication.
9. The detailed instructions for joining the AGM through Audio Visual means and casting the vote through e-voting facility are provided in the Notice of the AGM. In case of any queries, shareholders may refer the instructions or refer the FAQs and user manual on the e-voting website of NSDL to get clarifications on the e-voting process.

On Behalf of the Board
For Duke Offshore Limited
Sd/-
Priyanka
Company Secretary and Compliance Officer

Place: Mumbai
Date: 04.09.2026

FRICK INDIA LIMITED

Regd. Office: 21.5 Km, Main Mathura Road, Faridabad – 121003
CIN - L74899HR1962PLC002618, **E-mail**- cs@frickmail.com,
Ph. 0129-2275691-94, 2270546-47 : **Fax:** 0129-2275695 **Web:** www.frickweb.com

NOTICE

NOTICE OF THE 63rd ANNUAL GENERAL MEETING, CLOSURE OF REGISTER OF MEMBERS AND REMOTE E-VOTING INFORMATION

Notice is hereby given that 63rd Annual General Meeting (AGM) of Frick India Limited ('the Company') will be held on **Friday, September 25, 2026 at 11:00 A.M.** through Video Conferencing/ Other Audio Visual Means ('VC/ OAVM'), in compliance with all the applicable provisions of Companies Act, 2013 ("Act") and rules made thereunder and SEBI (Listing Obligations and Disclosure Requirement) Regulations, 2015 read with General circular dated April 08, 2020, April 13, 2020, May 05, 2020, January 13, 2021, December 08, 2021, December 14, 2021, May 05, 2022, December 28, 2022 and September 25, 2023 and Circular No. 09/2024 dated September 19, 2024 and No. 3 of 2025 dated September 22 , 2025 issued by the Ministry of Corporate affairs ("MCA"), collectively referred as MCA circulars and relevant SEBI Circular No. SEBI/HO/CFD-POD-2/P/CIR/2024/133 dated October 03 , 2024,SEBI/HO/CFD/POD-2/P/CIR/2023/167 dated October 07, 2023, SEBI/HO/CFD/POD-2/P/CIR/2023/4 dated January 05 , 2023 to transact the business as set out in the notice convening the 63rd Annual General Meeting.

Electronic copies of the Notice of the 63rd Annual General Meeting and the 63rd Annual Report of the Company is available at https://frickweb.com/wp-content/uploads/2025/09/1_compressed.pdf, including the Financial Statements for the Financial Year ended on March 31, 2026 have been sent to all the Members whose e-mail ID's are registered with the Company/Depository Participants. The same are also available on Company's website at **www.frickweb.com** and on the website of MUFG Intime India Private Limited (formerly known as Link Intime India Private Limited), Registrar and Transfer Agent at Annual_Report_2025.pdf. As mentioned in the newspaper notice dated August 04, 2026 published by the Company in Financial Express and in Hari Bhumi newspapers on August 04, 2026, since the Annual General Meeting is being conducted through VC/OAVM, Additionally the Company have also complied Regulation 36(1)(B) of Securities and Exchange board of India (Listing Obligations and Disclosures Requirements) Regulations 2015. However, hard copies of the Annual Report, financial statements (including Board Report, Auditor Report or other documents required to be attached herewith) and Notice of the Annual General Meeting will be made available to the members, who request for the same.

In compliance with Section 108 of the Companies Act, 2013 ('the Act') read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Secretarial Standard on General Meetings (SS-2) issued by the Institute of Company Secretaries of India and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is providing to its Members the facility of remote e-voting/e-voting before/during the AGM in respect of the business to be transacted at the AGM and for this purpose, the Company has appointed MUFG Intime India Private Limited (formerly known as Link Intime India Private Limited), Registrar and Transfer Agent, for facilitating voting through electronic means.

Members holding shares either in physical form or in dematerialized form, as on the cut-off date, i.e. **September 18, 2026**, shall be entitled to vote by remote e-voting or at the AGM by e-voting. All the Members are informed that:

a. Date and time of commencement of Remote e-voting: from **Tuesday, September 22, 2026 at 10:00 A.M.**
b. Remote e-voting by electronic mode shall not be allowed beyond **5:00 P.M. on Thursday, September 24, 2026**.
c. Cut-off date for determining the eligibility to vote by electronic means through remote e-voting or e-voting at the 63rd AGM is **Friday, September 25, 2026**.
d. Members who have acquired shares of the Company after **Wednesday, September 02, 2026** (which is the date of electronic dispatch of the 63rd AGM Notice to the Shareholders) and up to the cut-off date mentioned above, may obtain their login details for remote e-voting by sending request at **cs@frickmail.com** (Company Secretary) or at **enotices@in.mpms.mufg.com** being the Share Transfer Agent at the address and contact details mentioned below.
e. The Members who have not casted their vote through remote e-voting can exercise their voting rights at the 63rd Annual General Meeting of the Company through e-voting system.

Notice is also hereby given, pursuant to Section 91 of the Companies Act, 2013 (**'the Act'**) read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The dividend, if approved, will be payable to those members, whose names stands registered in the Company's Register of Members as on record date i.e. **September 18, 2026**.

In case, if you have any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at **https://instavote.linkintime.co.in**, under help section or send an email to **enotices@in.mpms.mufg.com** or contact on: Tel: 022 –4918 6000.

Members may also contact the Company's Registrar and Share Transfer Agent at: MUFG Intime India Private Limited (formerly known as Link Intime India Pvt. Limited), Noble Heights, 1st Floor, Plot NH 2, C-1 Block LSC, Near Savitri Market, Janakpuri, New Delhi - 110058, Tel: +91 11 49411000, +91-11- 41410592/93/94 Telefax: 011-41410591, Email: **delhi@in.mpms.mufg.com**

For and on behalf of Board of Directors
FRICK INDIA LIMITED
Sd/-
Amit Singh Tomar
Company Secretary & Compliance Officer
Membership No. A46813

Place: Faridabad
Date: September 04, 2026

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NOSKE-KAESER INDIA PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	NAME OF CORPORATE PERSON	**Noske-kaeser India Private Limited**
2.	DATE OF INCORPORATION OF CORPORATE PERSON	04th September 2006
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Ministry Of Corporate Affairs
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U29118DL2006PTC152991
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	2nd Floor, Khasra No. 384/2, Plot No. 2 Village- Ghitorni, Near 100 Futa Road, South Delhi, New Delhi, India, 110030
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	1st September 2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Shreyansh Jain,A-7, First Floor, Jodhpur Tower, Dharmnarayan Ji Ka Hatta, Jodhpur, Rajasthan – 342001, Ca.shreyansh@gmail.com, IBBI/IPA-001/IP-P01683/2019-20/12727
8.	LAST DATE FOR SUBMISSION OF CLAIMS	1st October 2026

Notice is hereby given that the Noske-Kaeser India Private Limited has commenced voluntary liquidation on 1st September 2026.
The stakeholders of Noske-Kaeser India Private Limited are hereby called upon to submit a proof of their claims, on or before 1st October 2026, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Shreyansh Jain
Company Liquidator
Noske-Kaeser India Private Limited (In Liquidation)
IBBI Reg. No. IBBI/IPA-001/IP-P01683/2019-20/12727
AFA Valid till: 31/12/2027

Date: 05th September 2026
Place: Jodhpur

NATCO Pharma Limited

Regd. Office: NATCO HOUSE, Road No.2, Banjara Hills, Hyderabad-500 034, **Phone:** 040-23547532,
Email: investors@natcopharma.co.in, **CIN: L24230TG1981PLC003201, www.natcopharma.co.in**

NOTICE OF THE 43RD ANNUAL GENERAL MEETING, INFORMATION ON REMOTE E-VOTING AND OTHER INFORMATION

Notice is hereby given that the 43rd Annual General Meeting (AGM) of the Members of the Company will be held on Wednesday, the 30th day of September, 2026 at 11.00 a.m. Indian Standard Time (IST) through Video Conference (VC) or Other Audio Video Means (OAVM) pursuant to and in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015, ("SEBI Listing Regulations") read together with General Circular 09/2024 dated September 19, 2024 issued by the Ministry of Corporate Affairs (MCA) and SEBI vide its Circular dated October 3, 2024 ("SEBI Circulars") has provided certain relaxations from compliance with certain provisions of the SEBI Listing Regulations (collectively referred to as "relevant circulars"), to transact the business as set forth in the notice of AGM dated 14th August, 2026.

The Annual Report of the Company for the financial year 2025-26 along with the notice of AGM and other reports/documents were sent to the members on 4th September, 2026 through electronic mode only to all the members whose e-mail addresses are registered with the RTA or Company or made available by the Depositories as on 28th August, 2026. The AGM documents are available on the Company's website www.natcopharma.co.in and also on the website of the Stock Exchanges i.e., BSE Limited at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com respectively. Members are requested to note that physical / hard copies of the AGM documents will not be sent by the Company.

Further, in accordance with Regulation 36(1)(b) of the SEBI Listing Regulations, a letter providing web-link for accessing the Annual Report for the Financial Year 2025-26 where complete details of the Annual Report is available is being sent to those shareholder(s) who have not registered their e-mail address with the Company/Depository Participants (DPs)/Share Transfer Agents (RTA).

Instructions for remote e-voting during the AGM
Only members who hold shares either in physical mode or in dematerialized form, as on the cut-off date i.e., 25th September, 2026 shall be entitled to cast their votes on all the resolutions set forth in the notice of the 43rd AGM using remote e-voting and through electronic system (e-voting) during the AGM, Provided by National Securities Depository Limited (NSDL).

The members are further informed that:
a. The ordinary and special business as set out in the Notice of AGM may be transacted through voting by remote e-voting or e-voting system during the AGM.
b. The remote e-voting period will be available during the following period:

Commencement of remote e-voting	Sunday, 27th September, 2026 at 9.00 A.M. (IST)
End of remote e-voting	Tuesday, 29th September, 2026 at 5.00 P.M. (IST)

The remote e-voting shall be disabled by NSDL thereafter. Once the vote on a resolution is cast by the Member, he/she/it shall not be allowed to change it subsequently.
c. The cut-off date for determining the eligibility of members to vote by remote e-voting or at the AGM is 25th September, 2026. Any person who become a member of the Company after sending the notice of the meeting and holding shares as on the cut-off date i.e., 25th September, 2026, may obtain the login ID and password by sending a request at evoting@nsdl.co.in or investors@natcopharma.co.in. However, if he/she is already registered with NSDL for remote e-voting then he/she can use his/her existing User ID and password for casting the vote.
d. Members holding shares as on cut-off date and who have not already cast their vote by remote e-voting shall be able to exercise their right to vote through electronic voting system provided during the AGM. Members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM through VC/OVAM but shall not be entitled to cast their vote again.
e. The instructions for remote e-voting, e-voting during the AGM, participation in the AGM through VC/OAVM and manner in which the user id and passwords can be obtained by members whose email address are not registered with Company/ Depository to enable them to cast their vote and register their email address are provided in the Notice of AGM. The notice of AGM is available on Company's website www.natcopharma.co.in and also on the website of the stock exchanges i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and ww.nseindia.com respectively and the website of NSDL viz https://www.evoting.nsdl.com.
f. In case of any queries, you may refer to the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 1800 1020 990 and 1800 22 44 30 or send a request to Mr. Amit Vishal, Senior Manager, Mail Id amitv@nsdl.co.in and Mrs. Pallavi Mhatre, Manager, Mail Id: pallavid@nsdl.co.in.
g. The Company appointed CS Kiran Kumar Bodla (CP No. 15876) Proprietor, M/s. B K & Associates Practicing Company Secretaries, Hyderabad as Scrutinizer for the remote e-voting process and e-voting at the venue of the AGM in a fair transparent manner.

Members for joining the AGM through VC or OAMS:
Members holding shares as on cut-off date will be able to attend the AGM through VC/OAVM or view the live webcast of AGM provided by NSDL at https://www.evoting.nsdl.com by using their remote e-voting login credentials and selecting the EVEN for Company's AGM. The detailed instructions to members for joining the AGM through VC/OAVM is set out in the notice of AGM.

Manner of receiving AGM documents or user Id and password for members whose email address are not registered with the Company / Depository are as follows:

Members who have not registered their email address are requested to send a request to the Registrars and Share Transfer Agents of the Company M/s. Venture Capital and Corporate Investments Pvt Ltd or the Company at investor.relations@vccipl.com or investors@natcopharma.co.in respectively by providing their details to obtain the Notice of AGM.

Scan QR code for 43rd Annual Report:

For NATCO Pharma Limited
Sd/-
Ch. Venkat Ramesh
Company Secretary & Compliance Officer

Date: 4th September, 2026
Place: Hyderabad

UPDATE KYC AND CONVERT PHYSICAL SHARES INTO DEMAT MODE

The shareholders who are holding shares in physical form are requested to update their KYC to credit unclaimed dividends to their bank account through electronic mode and also requested to convert their physical share certificates into dematerialized form (electronic form). The shareholders are also requested to claim their unclaimed dividend amounts, otherwise, the same will be transferred to Investor Education and Protection Fund Authority (IEPFA) after expiry of seven years along with the Shares thereon timely.

Members facing any technical issue in login can contact NSDL helpdesk by sending a request at evoting@nsdl.com or call at 022 - 4886 7000

EMA Partners

EMA PARTNERS INDIA LIMITED

CIN: L74140MH2003PLC142116
Regd. Office: 204, The Summit Business Bay, Western Express Highway, Vile Parle (E.), Mumbai - 400 057. **Tel:** 022-4608 9406,
Email: india@emapartners.in, **Website:** www.emapartners.in

NOTICE OF THE 23RD ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given to the Members of EMA Partners India Limited **("Company")** pursuant to the provisions of Section 96 of the Companies Act, 2013 **("Act")** read with the Companies (Management and Administration) Rules, 2014 as amended **("Rules")**, that the 23rd Annual General Meeting **("AGM")** is scheduled to be held on **Monday, September 28, 2026 at 05:00 P.M. (I.S.T.)** through Video Conferencing **("VC")** / Other Audio-Visual Means **("OAVM")** to transact the businesses, as set out in the Notice of 23rd AGM of the Company.

The Ministry of Corporate Affairs **("MCA")** vide General Circular No. 03/2025 dated September 22, 2025 read with the circulars issued earlier in this regard (collectively referred to as **"MCA Circulars"**) and applicable provisions of the Act read with Rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 **("Listing Regulations")** and any circulars as may be applicable **("SEBI Circulars")**, have permitted companies to conduct AGM through VC or OAVM without the physical presence of the Members at a common venue.

In compliance with the aforesaid circulars, the Company has sent electronic copies of Annual Report along with the Notice of AGM on Friday, September 04, 2026, to those Members whose Email-IDs are registered with the Company/Registrar and Share Transfer Agent **("RTA")**/Depository Participants. The Notice of 23rd AGM along with Annual Report for the financial year 2025-26, is available on the website of the Company at www.emapartners.in and on the website of Stock Exchange, National Stock Exchange of India Limited at www.nseindia.com and also on the website of National Securities Depository Limited **("NSDL")** at www.evoting.nsdl.com.

Additionally, in accordance with Regulation 36(1)(b) of Listing Regulations, a letter is also being sent to those Members whose email addresses are not registered, providing the web-link, where the Annual Report of the Company for financial year 2025-26 can be accessed.

The Members, whose names appear in the Register of Members/ Register of Beneficial Owners maintained by the Depositories as on **Monday, September 21, 2026**, ('cut-off date') only shall be entitled to avail the facility of remote e-voting before the AGM and facility of e-voting during the AGM on the Resolutions set forth in the Notice of AGM through electronic system of NSDL.

All the Members are hereby informed that:

I. The businesses, as set out in the Notice of AGM, may be transacted through remote e-voting or e-voting system at the AGM.
II. The remote e-voting period will **commence on Friday, September 25, 2026, at 09:00 A.M. (I.S.T.) and will end on Sunday, September 27, 2026, at 05:00 P.M. (I.S.T.)**. During this period, Members may cast their vote electronically. Thereafter, the remote e-voting module shall be disabled by NSDL for voting.
III. The cut-off date for determining the eligibility to vote by remote e-voting or e-voting at the AGM shall be **Monday, September 21, 2026**.
IV. Any person, who acquires shares of the Company and becomes a Member of the Company after dispatch of the Notice and holding shares as of the cut-off date, may obtain the login ID and password by sending a request at evoting@nsdl.co.in to NSDL and at investor@bigshareonline.com to the Company's RTA.
V. Only those Members who will be present in the AGM through VC/OAVM facility and have not cast their vote on the Resolutions through remote e-Voting and are otherwise not barred from doing so, shall be eligible to vote through e-Voting system in the AGM.
VI. Members who have voted through Remote e-Voting will be eligible to attend the AGM. However, they will not be eligible to vote at the AGM.
VII. The detailed procedure and instruction for remote e-voting and e-voting during the AGM are given in the Notice of AGM.
VIII. Members who would like to express any views or ask questions during the AGM may do so in advance by sending in writing their views or questions, as the case may be, along with their name, DP ID and Client 1D number/ folio number, email ID, mobile number, to reach the Company's email address at s.smita@emapartners.in, any time before 05:00 P.M. (I.S.T.) on Monday, September 21, 2026.

In case of any query and/or grievance relating to remote e-voting-/ e-voting, Members may contact the RTA, Bigshare Services Private limited at investor@bigshareonline.com or write to the Company at s.smita@emapartners.in.

For and on behalf of
EMA Partners India Limited
Sd/-
Smita Singh
Company Secretary & Compliance Officer

Date: September 5, 2026
Place: Mumbai

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

INDIAN EXPRESS GROUP
THE BUSINESS DAILY FOR DAILY BUSINESS
FINANCIAL EXPRESS
Read to Lead

इंडियन बैंक Indian Bank इलाहाबाद ALLAHABAD

Noida Sector-31 Branch (CBS- 4918) U.P- 201301
Email id: noida10@indianbank.co.in

APPENDIX- IV-A" [See proviso to rule 6(2) & 8(6)]
Sale notice for sale of immovable properties

Notice of sale under Rule 6(2) & 8(6) of The Security Interest (Enforcement Rules) 2002 under The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

1. Borrower : Smt. Geeta W/o Sh. Bhupinder singh R/o Village – Birondi Chakrasenpur Greater Noida Gautam Budh Nagar UP 201310	**2. Co-Borrower : Sh. Bhupinder Singh S/o Sh. Jagmal Singh** Village – Birondi Chakrasenpur Greater Noida Gautam Budh Nagar UP 201310 **3. Mortgagor: Smt. Geeta W/o Sh. Bhupinder** Village – Birondi Chakrasenpur Greater Noida Gautam Budh Nagar UP 201310
Term Loan A/c no. 50432145206	

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **constructive(Symbolic)/** physical **- possession** of which has been taken by the Authorised Officer of **Noida Main Sector 10 (Sector 31 or Nithari),** Secured Creditor, will be sold on "As is where is", "As is what is" and "Whatever there is" on **07.10.2026,** for recovery of **Rs. 29,27,090.29 (Rupees Twenty Nine Lacs Twenty Seven Thousand Ninty and Paise Twenty Nine Only)** as on 02.09.2026 plus interest due to the **Noida Main Sector 10 (Sector 31 or Nithari),** Secured Creditor from Borrower (s), Smt. Geeta W/o Sh. Bhupinder and Sh. Bhupinder Singh S/o Sh. Jagmal Singh and Mortgagor- Smt. Geeta W/o Sh. Bhupinder
The specific details of the property intended to be brought to sale through e-auction mode are enumerated below:

Detailed description of the Property	All that part and parcel of residential house constructed on 5/6%, Residential plot no -23 Pocket/Block –B Village Birondi, Chakersenpur, Greater Noida, District Gautam Budh Nagar U.P -201310 in the name of Smt Geeta w/o Sh Bhupinder Singh and Admeasuring area 60.00 Sq Mtr. North : As per Lease Plan, South : As per Lease Plan, East : As per Lease Plan, West : As per Lease Plan
Encumbrances on property, if any	None as per record available
Reserve Price	**Rs. 65,33,000/-** (Rupees Sixty Five Lakh Thirty Three Thousand Only)
EMD Amount	**Rs. 6,53,300/-** (Rupees Six Lakh Fifty Three Thousand Three Hundred Only)
Bid incremental amount	**Rs. 15,000/-** (Rupees Fifteen Thousand Only)
Date and time of e-auction at the platform of e-auction Service Provider https://www.ebkray.in	**07.10.2026** (from 10:00 AM to 04:00 PM)
Property ID No.	**IDIB50432145206**

The intending Bidders/ Purchasers are requested to register with online portal **(https://www.ebkray.in)** using their mobile number and email id. Further, after completing their eKYC, the intending Bidders/ Purchasers have to transfer the EMD amount in their **e-Wallet by 06.10.2026.** The registration, eKYC and transfer of EMD in wallet must be completed well in advance, before auction.

Bidders are advised to visit the website **(https://www.ebkray.in)** of our e auction service provider **PSB Alliance Pvt. Ltd.** to participate in online bid. For Technical Assistance Please call 8291220220. For Registration status and for EMD status please email to **support.ebkray@psballiance.com.** For property details and photograph of the property and auction terms and conditions please visit: **https://www.ebkray.in** and for clarifications related to this portal, please contact **PSB Alliance Pvt. Ltd,** Contact No. 8291220220.
Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with **https://www.ebkray.in**

Date: 02.09.2026, Place: Noida **AUTHORISED OFFICER, INDIAN BANK**

प्ररूप संख्या आईएनसी–26

[कम्पनी (निगमन) नियम, 2014 के नियम 30 के अनुसरण में]

केन्द्र सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशालय 1, कॉर्पोरेट कार्य मंत्रालय, नई दिल्ली के समक्ष

कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 (5) (ए) के मामले में

और

शुभ श्री इंडिया प्राइवेट लिमिटेड

(सीआईएन: U74899DL1995PTC069841)

जिसका पंजीकृत कार्यालय: **एफ 903, पवित्र अपार्टमेंट्स, प्लॉट नंबर 12, वसुधरा एन्क्लेव, दिल्ली, 110093** में है, के मामले में

....आवेदक कंपनी/याचिकाकर्ता

एतद्द्वारा सार्वजनिक सूचना दी जाती है कि यह आवेदक कंपनी केन्द्रीय सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13 के अधीन आवेदन का प्रस्ताव करती है, जिसमें कंपनी का पंजीकृत कार्यालय **"राष्ट्रीय राजधानी क्षेत्र दिल्ली"** से **"उत्तर प्रदेश राज्य"** में स्थानांतरित करने के लिए **21 अगस्त, 2026** को आयोजित असाधारण आम बैठक में पारित विशेष प्रस्ताव के संदर्भ में कंपनी के मेमोरेंडम ऑफ एसोसिएशन में बदलाव की पुष्टि करने की मांग की गई है।

कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो **निवेशक शिकायत प्ररूप फाइल कर एमसीए–21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है** या एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो, के साथ अपनी आपत्ति क्षेत्रीय निदेशक को इस सूचना के प्रकाशन की तारीख से चौदह (14) दिनों के भीतर **क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशालय 1, कारपोरेट कार्य मंत्रालय, बी–2 विंग, दूसरा तल, पंडित दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली–110003** पर पंजीकृत डाक द्वारा भेज सकता है और इसकी प्रति आवेदक कंपनी को उनके निम्नलिखित पंजीकृत कार्यालय पते पर भी भेजें।

एफ 903, पवित्र अपार्टमेंट्स, प्लॉट नंबर 12, वसुंधरा एन्क्लेव, दिल्ली, 110093

आवेदक के लिए और आवेदक की ओर से

शुभ श्री इंडिया प्राइवेट लिमिटेड

हस्ता/–

आदित्य जोशी

(निदेशक)

दिनांक: 04.09.2026

स्थान: नई दिल्ली

डीआईएन: 07696286

डेट्स रिकवरी ट्रिब्यूनल – II, दिल्ली के समक्ष चौथी मंजिल, जीवन तारा बिल्डिंग पार्लियामेंट स्ट्रीट, नई दिल्ली – 110001

रिकवरी ऑफ डेट्स ड्यू टू बैंक एंड फाइनेंशियल इंस्टीट्यूशन्स एक्ट 1993 की धारा 19(4) के तहत सूचना, जिसे डेट्स रिकवरी ट्रिब्यूनल (प्रक्रिया नियम) 1993 के नियम 12 और 13 के साथ पढ़ा जाए, इस मामले में:

OA नंबर 403/2026 **दिनांक: 02.09.2026**

पंजाब नेशनल बैंक ....आवेदक

बनाम

परमजीत सिंह यादव और अन्य .....प्रतिवादी

सेवा में,

प्रतिवादी

D2. सूरज मान

D3. सरोज यादव, दोनों का पता: हाउस नंबर 8A, तीसरी मंजिल, गोविंद मोहाली, हैदरपुर, शालीमार बाग, दिल्ली

चूँकि ऊपर बताए गए आवेदक (आवेदकों) ने आपके खिलाफ रु.**34,33,844.72 (चौंतीस लाख तैंतीस हजार आठ सौ चवालीस रुपये और बहत्तर पैसे)** की वसूली के लिए मामला दायर किया है और चूँकि ट्रिब्यूनल को यह समुचित कारण दिया गया है कि आपको समन सामान्य तरीके से नोटिस नहीं भेजा जा सकता है, इसलिए यह नोटिस आपको इस माध्यम से जारी किया जा रहा है। इसमें आपको निर्देश दिया जाता है कि आप **07.01.2027** को सुबह **11:00** बजे ट्रिब्यूनल में पेश हों।

ध्यान दें कि यदि आप बताए गए दिन पेश नहीं होते हैं, तो मामले की सुनवाई और फैसला आपकी अनुपस्थिति में किया जाएगा।

सभी मामलों की सुनवाई वीडियो कॉन्फ्रेंसिंग या व्यक्तिगत रूप से की जाएगी और इसके लिए:

(I) सभी वकील/मुकदमेबाज़ों को "Cisco Webex" एप्लिकेशन/सॉफ्टवेयर डाउनलोड करना होगा:

(ii) माननीय पीठासीन अधिकारी/रजिस्ट्रार द्वारा सुने जाने वाले मामलों की सुनवाई की तारीख के लिए "मीटिंग ID" और पासवर्ड DRT के आधिकारिक पोर्टल यानी drt.gov.in पर रोज़ाना की कॉज़ लिस्ट में दिखाए जाएंगे।

(iii) किसी भी आपात स्थिति में, वकील/मुकदमेबाज़ संबंधित अधिकारी से फोन नंबर 23748478 पर संपर्क कर सकते हैं।

यह नोटिस ट्रिब्यूनल की मुहर और मेरे हस्ताक्षर के साथ आज **02 सितम्बर, 2026** को जारी किया गया।

ट्रिब्यूनल के आदेश से,

(सूरज प्रकाश)

अनुभाग अधिकारी, DRT–II, दिल्ली

डेट्स रिकवरी ट्रिब्यूनल-II, दिल्ली के समक्ष।

चौथी मंजिल, जीवन तारा बिल्डिंग, पार्लियामेंट स्ट्रीट, नई दिल्ली – 110001.

रिकवरी ऑफ डेट्स ड्यू टू बैंक एंड फाइनेंशियल इंस्टीट्यूशन्स एक्ट 1993 की धारा 19(4) के तहत सूचना, जिसे डेट्स रिकवरी ट्रिब्यूनल (प्रक्रिया नियम) 1993 के नियम 12 और 13 के साथ पढ़ा जाए, इस मामले में:

TA No. 107/2023 **तारीख: 11.08.2026**

एसेट रिकंस्ट्रक्शन कंपनी इंडिया लिमिटेड **आवेदक**

रितु मिश्रा और अन्य **प्रतिवादी**

सेवा में,

प्रतिवादी

D1. सुश्री रितु मिश्रा, यूनिट नंबर/अपार्टमेंट नंबर 1002, 10वीं मंजिल, टॉवर–T2, यूनिटेक हैबिटेट, प्लॉट नंबर 9, सेक्टर PI-II, ग्रेटर नोएडा, UP –201301
साथ ही यहाँ भी: C–403, बघवार अपार्टमेंट, प्लॉट नंबर 3, सेक्टर 06, द्वारका, नई दिल्ली
साथ ही यहाँ भी: C–125, साउथ एक्सटेंशन–I, नई दिल्ली – 48

D2. श्री स्वदेश कुमार मिश्रा, C–403, बघवार अपार्टमेंट, प्लॉट नंबर 3, सेक्टर 06, द्वारका, नई दिल्ली – 75
साथ ही यहाँ भी: C–125, साउथ एक्सटेंशन–I, नई दिल्ली – 48
साथ ही यहाँ भी: यूनिट नंबर/अपार्टमेंट नंबर 1002, 10वीं मंजिल, टॉवर–I, यूनिटेक हैबिटेट, प्लॉट नंबर 9, सेक्टर PI-II, ग्रेटर नोएडा, गौतम बुद्ध नगर, UP – 201301

चूँकि ऊपर बताए गए आवेदक (कों) ने आपके ख़िलाफ़ ₹97,08,292.03 (अट्ठानवे लाख आठ हज़ार दो सौ बानवे रुपये और तीन पैसे मात्र) की वसूली के लिए मामला दायर किया है, और चूँकि ट्रिब्यूनल को यह संतुष्टि हो गई है कि आपको सामान्य तरीके से नोटिस नहीं भेजा जा सकता है, इसलिए यह नोटिस विज्ञापन के ज़रिए दिया जा रहा है। इसमें आपको निर्देश दिया जाता है कि आप 18.12.2026 को सुबह 11:00 बजे ट्रिब्यूनल में पेश हों।

ध्यान दें कि यदि आप बताए गए दिन पेश नहीं होते हैं, तो मामले की सुनवाई और फ़ैसला आपकी अनुपस्थिति में किया जाएगा।

सभी मामलों की सुनवाई वीडियो कॉन्फ़्रेंसिंग या आमने-सामने (फ़िज़िकल) होगी और इसके लिए:

(I) सभी वकीलों/मुकदमेबाज़ों को "Cisco Webex" एप्लीकेशन सॉफ़्टवेयर डाउनलोड करना होगा:

(II) माननीय पीठासीन अधिकारी/रजिस्ट्रार द्वारा सुने जाने वाले मामलों की सुनवाई की तारीख के लिए "मीटिंग ID" और पासवर्ड DRT के आधिकारिक पोर्टल यानी drt.gov.in पर रोज़ाना की कॉज़ लिस्ट में दिखाए जाएंगे।

(III) किसी भी आपात स्थिति में वकील/मुकदमेबाज़ संबंधित अधिकारी से फ़ोन नंबर 23748478 पर संपर्क कर सकते हैं।

यह ट्रिब्यूनल की मुहर और मेरे हस्ताक्षर के साथ 11 अगस्त, 2026 को जारी किया गया।

मुहर

ट्रिब्यूनल के आदेश से,

हस्ताक्षर

सेक्शन ऑफिसर

DRT-II, दिल्ली।

फॉर्म–ए

सार्वजनिक घोषणा

(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनयमन, 2017 के विनयम 14 के अधीन)

नोस्के-केसर इंडिया प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ हेतु

1.	कॉर्पोरेट व्यक्ति का नाम	नोस्के-केसर इंडिया प्राइवेट लिमिटेड
2.	कॉर्पोरेट व्यक्ति के गठन की तिथि	04-09-2017
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति गठित/पंजीकृत है	कॉर्पोरेट मामलों के मंत्रालय
4.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट व्यक्ति हेतु पहचान सं.	U29118DL2006PTC152991
5.	कॉर्पोरेट व्यक्ति के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	दूसरी मंजिल, खसरा नंबर 384/2, प्लॉट नंबर 2 गांव–घिटोर्नी, 100 फूटा रोड के पास, दक्षिण दिल्ली, नई दिल्ली, दिल्ली, भारत, 110030
6.	कॉर्पोरेट व्यक्ति के परिसमापन प्रारंभ की तिथि	01 सितंबर 2026
7.	परिसमापक का नाम, पता, ईमेल पता, टेलीफोन नंबर और पंजीकरण संख्या	श्री श्रेयांश जैन ए–7, प्रथम तल, जोधपुर टॉवर, धर्मनारायण जी का हट्टा, जोधपुर, राजस्थान – 342001, ca.shreyansh@gmail.com IBBI/IPA-001/IP-P01683/2019-20/12727
8.	दावे प्रस्तुत करने की अंतिम तिथि	01 अक्टूबर 2026

एतद्द्वारा सूचित किया जाता है कि नोस्के-केसर इंडिया प्राइवेट लिमिटेड ने **01.09.2026** को स्वैच्छिक परिसमापन शुरू कर दिया है।

नोस्के-केसर इंडिया प्राइवेट लिमिटेड के सभी हितधारकों को सूचित किया जाता है कि वे अपने दावों का प्रमाण **01 अक्टूबर 2026** को या उससे पहले, मद संख्या 7 के सामने दिए गए पते या ईमेल पर परिसमापक को प्रस्तुत करें।

वित्तीय लेनदार केवल इलेक्ट्रॉनिक माध्यम से अपने दावों का प्रमाण प्रस्तुत करेंगे। अन्य सभी हितधारक व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से दावों का प्रमाण प्रस्तुत कर सकते हैं। दावे के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

एसडी/-

श्री श्रेयांश जैन

दिनांक: 05.09.2026

स्थान: जोधपुर

कंपनी परिसमापक

नोस्के-केसर इंडिया प्राइवेट लिमिटेड (परिसमापन में)

आईबीबीआई रजि. सं. IBBI/IPA-001/IP-P01683/2019-20/12727

एएफए वैधता: 31.12.2027 तक

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PUBLIC ANNOUNCEMENT

LALSAI GLOBAL LIMITED

LALSAI GLOBAL LIMITED

Our company was originally formed as a Partnership Firm in the name and style of "Lalsai Dehy Foods" pursuant to a deed of partnership dated August 03, 2013, under the Indian Partnership Act, 1932 and was re-constituted on December 14, 2013, October 01, 2016, June 27, 2018 and December 31, 2023. "Lalsai Dehy Foods" was thereafter converted from a partnership firm into a public limited company incorporated as "Lalsai Global Limited" under the Companies Act, 2013, pursuant to a certificate of incorporation dated June 03, 2024 issued by Registrar of Companies, Central Registration Centre. For details pertaining to the changes of name of our company and change in registered office please refer to the chapter titled 'History and Corporate Structure' on page no. 233 of the Draft Red Herring Prospectus.

Corporate Identity Number: U10302GJ2024PLC152128

Registered Office: RS No 206P1, Savarkundla Rd, Taveda, Mahuva, Bhavnagar – 364290, Gujarat, India;

Tel. No.: +91 9409909998; **E-mail:** cs@lalsaiglobal.com; **Website:** www.lalsaiglobal.com; **Company Secretary and Compliance Officer:** Swati Ajmera

OUR PROMOTERS: VINOD D JOBANPUTRA, MUKESH KANAIYALAL LALVANI, VARIYANI KISHOR TARACHAND AND SMIT MUKESHBHAI LALWANI

INITIAL PUBLIC OFFER OF UPTO 42,18,000^ EQUITY SHARES OF FACE VALUE OF ₹10/- EACH ("EQUITY SHARES") OF LALSAI GLOBAL LIMITED ("OUR COMPANY" OR "THE ISSUER") AT AN ISSUE PRICE OF ₹[•] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF [•] PER EQUITY SHARE) FOR CASH, AGGREGATING UP TO ₹[•] LAKHS ("PUBLIC ISSUE") OUT OF WHICH [•] EQUITY SHARES OF FACE VALUE OF ₹10 EACH, AT AN ISSUE PRICE OF ₹[•] PER EQUITY SHARE FOR CASH, AGGREGATING ₹[•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE PUBLIC ISSUE LESS MARKET MAKER RESERVATION PORTION I.E. ISSUE OF [•] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH, AT AN ISSUE PRICE OF ₹[•] PER EQUITY SHARE FOR CASH, AGGREGATING UP TO ₹[•] LAKHS IS HERE INAFTER REFERRED TO AS THE "NET ISSUE". THE PUBLIC ISSUE AND NET ISSUE WILL CONSTITUTE [•] % AND [•] % RESPECTIVELY OF THE POST- ISSUE PAID- UP EQUITY SHARE CAPITAL OF OUR COMPANY.

^SUBJECT TO FINALISATION OF BASIS OF ALLOTMENT.

THE FACE VALUE OF THE EQUITY SHARES IS ₹10 EACH AND THE ISSUE PRICE IS [•] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE MINIMUM BID LOT WILL BE TWO AND PRICE BAND WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER AND WILL BE ADVERTISED IN ALL EDITIONS OF [•] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF [•] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF [•] (A WIDELY CIRCULATED GUJARATI DAILY NEWSPAPER, GUJARATI BEING THE REGIONAL LANGUAGE OF THE STATE OF GUJARAT, WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST 2 (TWO) WORKING DAYS PRIOR TO THE BID/ISSUE OPENING DATE, AND SHALL BE MADE AVAILABLE TO THE EMERGE PLATFORM OF NATIONAL STOCK EXCHANGE OF INDIA LIMITED (NSE EMERGE) FOR THE PURPOSE OF UPLOADING ON THEIR WEBSITE IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS. FOR FURTHER

DETAILS KINDLY REFER TO CHAPTER TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE NO. 351 OF THE DRAFT RED HERRING PROSPECTUS.

In case of any revision in the Price Band, the Bid/Issue Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, for reasons to be recorded in writing, extend the Bid/Issue Period for a minimum of one Working Days, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank, as applicable.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b)(I) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 of the SEBI ICDR Regulations, as amended, wherein not more than 50% of the Net Issue shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs", the "QIB Portion"), provided that our Company may, in consultation with the Book Running Lead Manager, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), forty per cent of the anchor investor portion, shall be reserved as under - (i) 33.33 per cent for domestic mutual funds; and (ii) 6.67 per cent for life insurance companies and pension funds. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders out of which (a) one third of such portion was reserved for applicants with application size of more than 2 lots and up to such lots equivalent to not more than ₹ 10,00,000 and (b) two-third of such portion was reserved for applicants with application size of more than ₹ 10,00,000 provided that the unsubscribed portion in either of such subcategories could have been allocated to applicants in the other sub-category of Non-Institutional Bidders and not less than 35% of the Net Issue shall be available for allocation to Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilize the Application Supported by Blocked Amount ("ASBA") process providing details of their respective ASBA accounts, and UPI ID in case of IBs using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, see ***"Issue Procedure"*** beginning on page 366 of the Draft Red Herring Prospectus, the words "retail individual investors" shall be read as words "individual investors who applies for minimum application size".

This public announcement is being made in compliance with the [NSE vide its Circular NSE/SME/65701 dated December 20, 2024 for fulfilling all additional eligibility criteria in accordance press release PR No.36/2024 on December 18, 2024 of 208th SEBI Board meeting on "Review of SME framework under SEBI (ICDR) Regulations, 2018, and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME companies] provision of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the offer and DRHP dated September 03, 2026 which has been filed with the Emerge Platform of National Stock Exchange of India Limited (NSE EMERGE).

Pursuant to [NSE Circular NSE/SME/65701 dated December 20, 2024 for fulfilling all additional eligibility criteria in accordance press release PR No.36/2024 on December 18, 2024 of 208th SEBI Board meeting on "Review of SME framework under SEBI (ICDR) Regulations, 2018, and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME companies] ,provision of Regulation 26(1) of the SEBI ICDR Regulations , the DRHP filed with the Emerge Platform of National Stock Exchange of India Limited (NSE Emerge) shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the NSE at www.nseindia.com and the website of the Company at www.lalsaiglobal.com and at the website of BRLM i.e. Marwadi Chandarana Intermediaries Brokers Private Limited at ib.marwadichandaranagroup.com. Our Company hereby invites the members of the public to give their comments on the DRHP filed with the Emerge Platform of National Stock Exchange of India Limited (NSE EMERGE) with respect to disclosures made in DRHP. The members of the public are requested to send a copy of their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below. All comments must be received by NSE, and/or our Company and/or Company Secretary and Compliance Officer of our Company and/or the BRLM in relation to the offer on or before 5 p.m. on the 21st day from the aforesaid date of filing the DRHP with NSE.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issuer have not been recommended or approved by the Securities and Exchange Board of India (**"SEBI"**), nor does SEBI guarantee the accuracy or adequacy of the contents of this Draft Red Herring Prospectus. Specific attention of the investors is invited to ***"Risk Factors"*** on page 22.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the Red Herring Prospectus ('RHP') has been filed with RoC and must be made solely on the basis of such RHP as there may be material changes in RHP from the DRHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the Emerge Platform of National Stock Exchange of India Limited.

For details of the main objects of our Company as contained in its Memorandum of Association, see ***"History and Certain Corporate Matters"*** on page 233.

The liability of the members of our Company is limited. For details of the share capital, capital structure of our Company, the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them of our Company, please see ***"Capital Structure"*** beginning on page 75.

BOOK RUNNING LEAD MANAGER

Marwadi Chandarana Intermediaries Brokers Private Limited

X-change Plaza, Office no. 1201 to 1205, 12th Floor, Building No. 53E, Zone-5, Road 5E, Gift City, Gandhinagar - 382355, Gujarat, India **Telephone**: 022-69120027

E-mail: mb@marwadichandarana.com

Investors Grievance e-mail: mbgrievances@marwadichandarana.com

Contact Person: Radhika Maheshwari / Jigar Desai

Website: ib.marwadichandaranagroup.com

SEBI Registration Number: INM000013165

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For **LALSAI GLOBAL LIMITED**

On behalf of the Board of Directors

Sd/-

Date: September 04, 2026

Place: Mahuva, Gujarat

Vinod D Jobanputra

Managing Director

LALSAI GLOBAL LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the DRHP dated September 03, 2026 with Emerge Platform of National Stock Exchange of India Limited (NSE Emerge). The DRHP is available on the website of NSE at www.nseindia.com respectively and is available on the website of the Company at www.lalsaiglobal.com and at the website of BRLM i.e. Marwadi Chandarana Intermediaries Brokers Private Limited at ib.marwadichandaranagroup.com. Bidders should note that investment in equity shares involves a high degree of risk and for details relating such risk, see the section titled 'Risk Factors' on page 22 of the DRHP and details set out in RHP when filed. Potential Bidders should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933 (the "U. S. Securities Act") or any state securities law in United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the U. S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in 'offshore transactions' in reliance of Regulations and the applicable laws of each jurisdiction where such offers and sales are made. There will be no public offering of the Equity Shares in the United States.

Subject Comm

फॉर्म सं. 14 [विनियम 33(2) देखें]

पंजी. ए.डी./दस्ती द्वारा, विफल रहने पर पर प्रकाशन द्वारा

वसूली अधिकारी-I/II का कार्यालय ऋण वसूली न्यायाधिकरण दिल्ली (डीआरटी 2)

4थी मंजिल, जीवन तारा बिल्डिंग, पार्लियामेंट स्ट्रीट, नई दिल्ली-110001

मांग सूचना

ऋण वसूली और दिवाला अधिनियम, 1993 की धारा 25 से 28 और आयकर अधिनियम, 1961 की दूसरी अनुसूची के नियम 2 के तहत सूचना

आरसी /435/2022 **03-09-2026**

केनरा बैंक

बनाम

दिव्येश सिंह राठौड़ एवं अन्य

सेवा में,

(सीडी1) : दिव्येश सिंह राठौड़ एवं अन्य श्री देवेन्द्र राठौड़

निवासी: आरजेड सी 39 महावीर विहार, सेक्टर 1 द्वारका साउथ वेस्ट, दिल्ली-110045

अन्य पता: तनीषा सिस्टम्स प्रा. लि., जेएमडी मेगापोलिस 709 711, 7वीं मंजिल, सेक्टर 48 सोहना रोड

(सीडी2) सुपरसिटी डेवलपर्स प्राइवेट लिमिटेड 6 भारती कॉलोनी, 1ली मंजिल, प्रीत विहार, मेट्रो पिलर सं. 73 के सामने, विकास मार्ग ईस्ट, दिल्ली-110001

अन्य पता : मैफेयर रेजीडेंसी, प्लॉट सं. जीएच 07 बी, सेक्टर टेक जोन 4, नोएडा एक्सटेंशन, ग्रेटर नोएडा

एतद्वारा सूचित किया जाता है कि पीठासीन अधिकारी, ऋण वसूली न्यायाधिकरण दिल्ली (डीआरटी 2) द्वारा ओए/29/2021 में पारित आदेशों के अनुसरण में जारी वसूली प्रमाणपत्र के अनुसार **रु 21,70,769/- (रुपये इक्कीस लाख सत्तर हजार सात सौ उनहत्तर मात्र)** की राशि, दिनांक 14/10/2020 से वसूली होने तक 9% वार्षिक साधारण ब्याज की दर से लंबित एवं भावी ब्याज तथा **रु 24,000/- (रुपये चौबीस हजार मात्र)** के वाद व्यय आपके विरुद्ध (संयुक्त और व्यक्तिगत रूप से/पूर्ण/ सीमित) देय हो गया है।

2. एतद्वारा आपको निर्देशित किया जाता है कि आप इस सूचना की प्राप्ति के 15 दिनों के भीतर उपरोक्त राशि का भुगतान करें, विफल रहने पर वसूली 'बैंकों और वित्तीय संस्थानों को देय ऋण की वसूली अधिनियम, 1993' और उसके नियमों के अनुसार की जाएगी।

3. एतद्वारा आपको आदेश दिया जाता है कि सुनवाई की अगली तारीख को या उससे पहले एक शपथ पत्र पर अपनी संपत्तियों का विवरण घोषित करें।

4. एतद्वारा आपको आगे की कार्यवाही के लिए 08/09/2026 को सुबह 10:30 बजे अधोहस्ताक्षरी के समक्ष उपस्थित होने का आदेश दिया जाता है।

5. उपरोक्त राशि के अतिरिक्त, आप निम्नलिखित भुगतान के लिए भी उत्तरदायी होंगे:

(क) प्रमाणपत्र/निष्पादन कार्यवाही के इस सूचना के तुरंत बाद की अवधि के लिए देय ब्याज।

(ख) इस सूचना, वारंट और अन्य प्रक्रियाओं की तामील के संबंध में और देय राशि की वसूली के लिए की गई अन्य सभी कार्यवाहियों में खर्च की गई समस्त लागत, शुल्क और व्यय।

आज दिनांक 03/09/2026को मेरे हस्ताक्षर और न्यायाधिकरण की मुहर के तहत जारी किया गया।

वसूली अधिकारी,

ऋण वसूली न्यायाधिकरण

दिल्ली (डीआरटी 2)

"IMPORTANT"

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जीवीपी इन्फोटेक लिमिटेड

CIN: L74110DL2011PLC221111 | संपर्क नं.: +91 1141562293

पंजी. कार्या.: 710, नौरंग हाउस, केजी मार्ग, कनाट प्लेस, नई दिल्ली-110001

ई-मेल: secretarial@gvpinfotech.com | वेबसाइट: www.gvpinfotech.com

वीसी/ओएवीएम के माध्यम से आयोजित होने वाली कंपनी की 14वीं वार्षिक आम बैठक, ई-वोटिंग जानकारी और बुक क्लोजर आदि की सूचना

1. एतद्वारा सूचना दी जाती है कि जीवीपी इन्फोटेक लिमिटेड (कंपनी) के सदस्यों की 14वीं वार्षिक आम बैठक ("एजीएम") केवल वीडियो कॉन्फ्रेंसिंग (वीसी) / अन्य ऑडियो विजुअल माध्यमों (ओएवीएम) के जरिए मंगलवार, 29 सितंबर, 2026 को शाम 04.00 बजे (भा.मा.स.) में एजीएम की सूचना में निर्धारित कार्यों को निष्पादित करने के लिए आयोजित की जाएगी। एजीएम की सूचना वाली वार्षिक रिपोर्ट केवल इलेक्ट्रॉनिक माध्यम से उन सदस्यों को भेजी जाएगी जिनके ई-मेल पते कंपनी या रजिस्ट्रार एंड ट्रांसफर एजेंट और डिपॉजिटरी के पास पंजीकृत हैं। आम बैठकों पर एमसीए परिपत्रों और सेबी परिपत्रों के अनुसार एजीएम की सूचना की भौतिक प्रतियां भेजने की आवश्यकता को समाप्त कर दिया गया है। इसके अलावा, सेबी (लिस्टिंग दायित्व और प्रकटीकरण आवश्यकताएं) विनियम, 2015 ("सेबी लिस्टिंग विनियमनों") के विनियमन 36(1)(बी) के अनुसरण में, उन सदस्यों को वित्तीय वर्ष 2026 के लिए वार्षिक रिपोर्ट तक पहुंचने के लिए एक वेब-लिंक प्रदान करने वाला पत्र भेजा जा रहा है, जिन्होंने अपना ई-मेल पता पंजीकृत नहीं कराया है।
2. एजीएम की सूचना से युक्त वार्षिक रिपोर्ट कंपनी की वेबसाइट wwww.gvpinfotech.com पर और स्टॉक एक्सचेंज की वेबसाइट www.nseindia.com पर उपलब्ध है। इसकी एक प्रति नेशनल सिक्योरिटीज डिपॉजिटरी लिमिटेड (एनएसडीएल) की वेबसाइट www.evoting.nsdl.com पर भी उपलब्ध है।
3. कट-ऑफ तिथि यानी मंगलवार, 22 सितंबर, 2026 तक भौतिक रूप में या डीमैटरियलाइज्ड रूप में शेयर रखने वाले सदस्य एनएसडीएल की इलेक्ट्रॉनिक वोटिंग प्रणाली (रिमोट ई-वोटिंग) के माध्यम से एजीएम की सूचना में निर्धारित कार्यों पर इलेक्ट्रॉनिक रूप से अपना वोट डाल सकते हैं। कंपनी के सभी सदस्यों को सूचित किया जाता है कि:

i. एजीएम की सूचना में निर्धारित सामान्य कार्य और विशेष कार्य केवल इलेक्ट्रॉनिक माध्यमों द्वारा मतदान के जरिए ही निष्पादित किए जाएंगे।

ii. कंपनी अधिनियम, 2013 की धारा 91 और इसके तहत बनाए गए नियमों के अनुसरण में, कंपनी के सदस्यों का रजिस्टर और शेयर ट्रांसफर पुस्तकें एजीएम के उद्देश्य से 23 से 29 सितंबर 2026 (दोनों दिन शामिल) तक बंद रहेंगी। पात्रता निर्धारित करने के लिए रिकॉर्ड तिथि 22 सितंबर, 2026 है।

iii. रिमोट ई-वोटिंग के माध्यम से या एजीएम के दौरान ई-वोटिंग प्रणाली के माध्यम से वोट डालने की पात्रता निर्धारित करने की कट-ऑफ तिथि मंगलवार, 22 सितंबर, 2026 है।

iv. रिमोट ई-वोटिंग शनिवार, 26 सितंबर, 2026 को सुबह 9:00 बजे (भा.मा.स.) में शुरू होगी।

v. रिमोट ई-वोटिंग सोमवार, 28 सितंबर, 2026 को शाम 5:00 बजे (भा.मा.स.) में समाप्त होगी, और एक बार सदस्य द्वारा किसी प्रस्ताव पर वोट डाल दिए जाने के बाद, सदस्य को बाद में इसे बदलने की अनुमति नहीं होगी।

vi. रिमोट ई-वोटिंग मॉड्यूल सोमवार, 28 सितंबर,